

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Civil Appeal No(s). 856/2012

MANAGEMENT HINDUSTAN MACHINE TOOLS LTD.

Appellant(s)

VERSUS

GHANSHYAM SHARMA

Respondent(s)

Date : 18/02/2015 This appeal was called on for hearing today.

For Appellant(s)

Ms. Pratibha Jain, Adv.

For Respondent(s)

Ms. Chandan Ramamurthi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Statement of case by the Ld. Counsel for the appellant has already been filed. However, the Ld. Counsel for the respondent has not filed the same. In fact his right to file the same has already been forfeited, as per order of the Hon'ble Judge in Chambers dated 21.7.2014.

The appeal stands complete.

Registry to process for listing before the Hon'ble Court,
as per rules.

(RACHNA GUPTA)
Registrar